

HON'BLE SRI JUSTICE ABHINAND KUMAR SHAVILI

W.P.No.8431 of 2020

ORDER

This writ petition is filed seeking the following relief:

“to issue an appropriate Writ, Order or direction preferably one in the nature of Writ of Mandamus and to declare the action of the respondents in not taking any steps to ratify a mistake wherein in Sy.No.915/82/1 of Appayapalli Village in Lingala Revenue instead of Ac.3-32 guntas in the name of the petitioner now in the new pass book it is entered as an extent of Land Ac.2-32 guntas is as illegal, arbitrary action of the respondents and declare the same as bad in law and also in violation of Articles 14, 16 and 21 of the Constitution of India and consequently direct the respondents to ratify the mistake in Sy.No.915/82/1 an extent of land Ac.3-32 guntas instead of Ac.2-32 guntas in the name of the petitioner in the new pass book which was issued on 27.04.2018 and to pass such other order or orders as this Hon'ble Court may deem fit just and proper in the circumstances of the case.”

Heard Sri C.Raja Shekar Reddy, learned counsel appearing for the petitioner and learned Government Pleader for Revenue appearing for the respondents.

It is the case of the petitioner that her husband has ancestral property of an extent of Ac.04.16 guntas of land in Sy.No.915 situated at Appayapalli Village, Revenue Shivar Lingala, Nagarkurnool District. Thereafter, her husband sold an extent of Ac.0-24 guntas of land. While so, due to ill-health,

her husband died on 18.10.2009. Hence, the petitioner submitted an application to the respondents for issuance of pattadar pass book in her name. While issuing pattadar pass book in her name, the respondents have wrongly entered the extent of land as 'Ac.2.32' guntas instead of 'Ac.3.32' guntas. Hence, the petitioner submitted representations dated 18.05.2020 and 19.05.2020 to the 2nd and 3rd respondents for correction of extent of land in the pattadar pass book, which was issued in her favour. But, so far, no orders have been passed thereon. Hence, the writ petition.

Learned counsel appearing for the petitioner contended that appropriate orders be passed in the writ petition directing the 2nd and 3rd respondents to dispose of the representations submitted by the petitioner on 18.05.2020 and 19.05.2020, in accordance with law.

Learned Government Pleader appearing for the respondents contended that since the representations dated 18.05.2020 and 19.05.2020 of the petitioner are pending with the 2nd and 3rd respondents, the 2nd and 3rd respondents would consider the same and pass appropriate orders, in accordance with law.

Having considered the rival submissions made by the learned counsel on either side, this Court is of the considered

view that this writ petition can be disposed of directing the 2nd and 3rd respondents to consider the representations dated 18.05.2020 & 19.05.2020 submitted by the petitioner and pass appropriate orders thereon, in accordance with law, within a period of three months from the date of receipt of a copy of this order.

Accordingly, the Writ petition is disposed of. No costs.

Pending miscellaneous petitions, if any, shall stand closed.

JUSTICE ABHINAND KUMAR SHAVILI

Date: 18.06.2020
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